IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

M.A.NO.893 of 1995 in O.A.165 of 1992.

Between:

Dated: 21.12.1995.

K.Suribabu

Applicant

And

Chief Commissioner of Income Tax, A.P. Hyderabad & two others.

Respendents.

(Respondents 2 & 3 are not necessary parties to this applicatiem)

Counsel for the Applicant : Sri. G.V.R.S.Vara Prasad

Counsel for the Respondent : Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hen'ble Mr. A.B.Gerthi, Administrative Member

centd:...2/-



M.A.893/95 in D.A.165/92.

Dt. of Decision : 21-12-95.

ORDER

As per Hon'ble Shri A.B. Gorthi, Member (Admn.) 1

In an identical matter, this Tribunal in C.P.No.11/95 arising from OA.No. 1134/91 passed the following order:—
"If no special mention requesting for stay is not going to be made in the Apex Court by 31-03-96, the order in the OA.1134/91 has to be implemented".

- As the applicant is similarly situated to the applicant in OA.1134/91, this MA is also disposed of with the following order:— Unless special mention is not going to be made before the Apex Court by 31-03-96 requesting for stay by the Apex Court of the judgement in the DA, the same has to be implemented.
- 3. The MA is ordered accordingly. No costs.

(A.B. Gorthi)
Member(Admn.)

Dated: The 21st December 1995. Deputy Registrar (Judl.)

(Dictated in Open Court)

Copy to:-

- 1. Chief Commissioner of Income Tax, Andhra Pradesh, Hyderabad.
 - One cepy te Sri. G.V.R.S.Vara Prasad, advecate, CAT, Hyd.
 - 3. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
 - 4. One copy to Library, CAT, Hyd.
 - 5. One spare copy.

Rsm/-